

(b) if so, whether the matter has been investigated by now and if so, the outcome thereof; and

(c) if not, the reasons for the delay and by when the matter is likely to be finalised?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) (a) Yes, Sir.

(b) and (c). The Central Bureau of Investigation (CBI) is evaluating the evidence collected during investigation for taking further decision. The matter is also being monitored by the Supreme Court of India.

[Translation]

Non-Banking Financial Companies

424 SHRI VIRENDRA KUMAR SINGH
SHRI LALIT ORAON

Will the Minister of FINANCE be pleased to state

(a) whether non-banking financial companies are increasing rapidly in India, particularly in Bihar.

(b) whether the Union Government have any study regarding the embezzlement of the deposits of poor people by way of closing the companies under non-banking system

(c) whether the Reserve Bank of India has compiled the list of non banking financial companies and private limited companies operating all over the country.

(d) if so, the details thereof and

(e) the steps taken/proposed to be taken by the government to safeguard the interests of the investors?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) (a), (c) and (d) Reserve Bank of India (RBI) has reported that, as per its mailing list, the total number of non-banking financial companies (NBFCs) operating in India, and in the State of Bihar in particular, during the period 1991-1996 is as follows

Year (ended March)	Number of financial companies as per RBI's mailing list	
	In India	In the State of Bihar
1991	25085	151
1992	28378	161
1993	31811	112
1994	35411	294
1995	39454	306
1996 (approx)	42800	325

(b) RBI has reported that it has not made any study regarding embezzlement of money of poor people by NBFCs by closure of their offices.

(e) Proposals have been initiated to regulate the activities of NBFCs more effectively.

[English]

Industrial Growth Centre

425. SHRI MULLAPPALLY RAMACHANDRAN . Will the Minister of INDUSTRY be pleased to state

(a) the steps taken for setting up Industrial Growth Centres in Kerala particularly at Cannanore, and

(b) the reasons for delay in setting up such centres?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) (a) and (b) Under the Growth Centre Scheme 1988 Kerala has been allotted two growth centres for which the locations were initially selected at Shertallai in Alleppey district and Tellicherry in Cannanore district. However in view of the difficulty expressed by the State Government in acquiring the required land of about 1000 acres for a growth centre at one place due to the peculiar problems like density of population and scarcity of land Government of India in March, 1992 acceded to their request and accorded approval for relocating the two centres allowing split/relocations at

(1) Alleppey-Pathanamthitta, and

(2) Kannur-Kozhikode-Mallappuram.

The Scheme has to be implemented during the VIII Five Year Plan period. These two growth centres are in an advanced stage of implementation

Total Central assistance released so far, towards them is Rs. 11.52 crores. The State Government has also released an amount of Rs. 11.74 crores towards these two growth centres

[Translation]

Changes in Industries after Liberalisation Policy

426 PROF RASA SINGH RAWAT Will the Minister of INDUSTRY be pleased to state

(a) the changes affected in Industries regarding qualitatively, quantitatively and from the point of view of capital investment after introduction of Liberalization Policy

(b) the total foreign capital invested in Indian industries after the introduction of Liberalization Policy.

(c) the policy regarding the Industrial growth in the country likely to be adopted by the Government; and

(d) the action plan of the Government for promoting the small cottage and medium scale industries and encouraging the feelings of 'Swadeshi' and self-dependence?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). Subsequent to the Liberalisation Policy since 1991, various measures have been taken which, inter-alia, include delicensing, automatic approval for foreign collaborations, simplification of procedures, rationalisation of import and excise duties, etc. Since August 1991 till May 1996, 25,781 Industrial Entrepreneurial Memorandum (I.E.M) in the delicensed sector envisaging investment of Rs. 5,04,782 crores have been filed and 4,679 foreign investment proposals envisaging investment of Rs. 71036.68 crores have been approved during this period.

(c) and (d). Government policy for overall development of industry, including small, medium and large scale industries is constantly reviewed to make it more dynamic with the objective of making the Indian industry self reliant and globally competitive and to increase investment, particularly in the priority/core sectors, including infrastructure.

Customer Service of SBI

427 SHRI RAMASHRAY PRASAD SINGH
SHRI RAMESHWAR PATIDAR
SHRIMATI SHEELA GAUTAM .

Will the Minister of FINANCE be pleased to state

(a) whether the State Bank of India propose to establish a subsidiary company for issuing credit cards and for improvement in its customer service

(b) if so the details thereof, and

(c) the specific measures proposed to be taken by the State Bank of India to improve its customer service in small towns and rural areas?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P CHIDAMBARAM) : (a) and (b) State Bank of India has reported that the proposal to set up a subsidiary is under its consideration and details therefore will be worked out after a final decision has been taken thereon

(c) State Bank of India has reported that improvement in customer service is being brought about on an on-going basis in all branches of the SBI situated at metro urban Semi-urban and rural centres. The Bank has further stated that teams of senior officers from its Local Head Offices/Zonal

Offices Regularly visit branches to assess the extent of implementation of Bank's instructions for providing better customer service and corrective action is taken wherever necessary. In addition, Central Office Inspection Team(s) while carrying out inspection and audit of branches, also examine quality of customer service obtaining there at and suitable remedial measures are taken.

[English]

Export of Cement

428. DR. KRUPASINDHU BHQI : Will the Minister of INDUSTRY be pleased to state :

(a) whether any target has been fixed for export of cement during the Eighth Plan;

(b) if so, the details thereof alongwith the achievement made so far;

(c) whether target can be achieved with the present pace of export; and

(d) if not, the steps taken to achieve the target?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b) While no specific target for export of cement during the Eighth Plan has been fixed, export of cement/clinker has been increasing during the last few years, except in 1995-96 when there was a decline mainly due to higher demand in the domestic market. The year-wise export of cement/clinker is as under

Year	Million Tonnes
1991-92	0 36
1992-93	1 18
1993-94	2 85
1994-95	3 17
1995-96	2 38

(c) and (d) Do not arise

India's Financial System

429 SHRI BANWARI LAL PUROHIT Will the Minister of FINANCE be pleased to state

(a) whether the survey conducted by the Political and Economic Risk Consultancy Limited have described India's financial system at 10th position in the world as reported in Statesman dated May 22, 1996

(b) if so, the facts and reaction of the Government thereto, and

(c) the steps taken/proposed to be taken by the Government to improve the financial system of the country?